

14 07 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th November, 1966, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st November, 1966, in the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966:—

Clause 2

1. That at page 2, line 26,—

for "both at home, and" substitute—

"both at home (hereinafter referred to in this Act as 'home worker'), and"

2. That at page 3,—

for lines 22 and 23, substitute—

'(m) "principal employer" means a person for whom or on whose behalf any contract labour is engaged or employed in an establishment;'

Clause 27

3. That at page 12, line 23,—

for "Explanation" Substitute "Explanation I"

4. That at page 12,—

after line 27, insert—

"Explanation II.—For the purpose of determining the wages payable to a home worker during leave period

- or for the purpose of payment of maternity benefit to

a woman home worker, 'day' shall mean any period during which such home worker was employed, during a period of twenty-four hours commencing at midnight, for making beedi or cigar or both."

Clause 37

5. That at page 17,—

after line 7, insert—

"Provided that the said Act shall, in its application to a home worker, apply subject to the following modifications, namely:—

- (a) in section 5, in the Explanation to sub-section (1), the words 'or one rupee a day, whichever is higher' shall be omitted; and

- (b) sections 8 and 10 shall be omitted."

Clause 44

6. That at page 20,—

after line 33, insert—

"(4) Every rule made under this section shall be laid as soon as may be after it is made, before each House of the State Legislature, where it consists of two Houses, or where such Legislature consists of one House, before that House, while it is in session for a total period of 30 days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the Legislatures agree in making any modification in the rule or the Legislatures agree that the rule should not be made, the rule shall thereafter have effect only in such

[Secretary]

modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th November, 1966, has passed the following motion:—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, be instructed to report by the 30th November, 1966."

- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Police-Forces (Restriction of Rights) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 14th November, 1966."

14.11 hrs.

POLICE-FORCES (RESTRICTION OF RIGHTS) BILL

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Police-Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

tion of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

14. 11-1/4 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-EIGHTH REPORT

Shrimati Sahodra Bai Raj (Damoh)
Sir, I beg to present the Ninety-eighth Report of the Committee on Private Members' Bills and Resolutions.

14.11-1/2 hrs.

ARREST OF MEMBER—contd.

श्री किशन पटनायक : मुझे बोलने दीजिए । ग्ररेस्ट की नोटिस क्योंकि इनकम्पलीट है, स्पष्टीकरण मांगने का अधिकार मुझे है । मैं यह जानना चाहता हूँ कि पी० ए० सी० की 60 वीं रिपोर्ट में कहा गया था

Mr. Deputy-Speaker: Order, order. These need not be recorded. Please resume your seat. If the hon. Member is not willing to resume his seat I will have to ask him to go out. (*Interruptions**). Order, order. I ask Shri Kishen Pattnayak to go out. He cannot go on like that. He may table a proper notice for the point that he wishes to raise. He cannot disturb the proceedings like this. (*Interruptions**) (*Shri Kishen Pattnayak then left the House*).

Shri S. M. Banerjee: Sir, I rise to a point of order.

Mr. Deputy-Speaker: I am not allowing. (*Interruptions**)

Order, order. I will ask you to go out, Shri Banerjee, if you go on like this. (*Interruptions**).